

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

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**LOK SABHA**  
**UNSTARRED QUESTION NO. 6462**

TO BE ANSWERED ON FRIDAY THE 6<sup>TH</sup> APRIL 2018/CHAITRA 16, 1940 (SAKA)

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“Tax Evasion by some Animal Welfare Societies/Trusts”

**6462. DR. J. JAYAVARDHAN, SHRI P. R. SUNDARAM, SHRI MOHITE PATIL  
VIJAYSINH SHANKARRAO, DR. HEENA VIJAYKUMAR GAVIT, SHRI DHANANJAY  
MAHADIK:**

“Will the Minister of FINANCE be pleased to state:

- (a) the details of Delhi based animal welfare NGOs/Societies/Trusts/Voluntary Organisations (VOs) along with quantum of foreign donations received and pending Income Tax (IT) inquiries/complaints against them, year-wise since 2010;
- (b) the details of such registered entities granted exemption from IT on domestic and foreign donations since 2010;
- (c) whether such entities have enjoyed IT exemption despite concealing annual returns from the Registrar of Companies since the year 2008, if so, the details thereof;
- (d) whether such entities are permitted by IT rules to simultaneously operate commercial services alongside charitable operations to earn huge profits at highly exorbitant rates violating the social/charitable mandate of such entities and yet claim IT exemption, if so, the details of such entities engaged in charitable and commercial operations as on date; and
- (e) the steps taken/proposed to be taken by the IT department against such entities for tax evasion including auditing/scrutiny of such entities based on the complaint made or otherwise?”

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF FINANCE**  
**(SHRI SHIV PRATAP SHUKLA)**

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- (a) to (e) The information is being collected and shall be laid on the table of the House.

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